

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH,
CHANDIGARH.

31.O.A. No.060/00570/2014 & MA 060/00885/2014

KHILLA

.....**APPLICANT**

VERSUS


UNION OF INDIA & ORS.

.....**RESPONDENTS**

09.01..2015

Present: None for the applicant.
Mr. Lakhinder Bir Singh, counsel for the respondents.

1. It is seen that the applicant has not been represented on 14.10.2014, 30.10.2014, 18.11.2014 and 28.11.2014 and the same is the position today. On 11.12.2014 proxy counsel was present.
2. It is ^{also} seen that the claim made in the OA has already been decided in similar matters such as in "Ganpat & Ors. Vs. G.M. Northern Railway, New Delhi & Ors.", decided on 17.01.2014 and in "Ram Asre & Ors. Vs. UOI & Ors.", decided on 02.12.2014 and has been rejected.
3. It appears that the applicant is not interested in pursuing the matter.
4. The OA is therefore dismissed on account of non-prosecution.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'